

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.05 of 2003.

Allahabad, this the 22nd day of March, 2005.

Hon'ble Mr. D.R. Tiwari, A.M.

Neeraj Kumar Tiwari,
aged about 27 years,
S/o Shri Virendra Kumar Tiwari,
R/o 99-B, Newada Housing Scheme,
Ashok Nagar, Allahabad-211 001. ...Applicant.

(By Advocate : Shri K.C. Sinha)

Versus

1. Union of India,
through the Secretary,
Govt. of India,
Ministry of Environment,
New Delhi.
 2. Director,
Centre for Social Forestry and Eco-Rehabilitation
337, Nagodh Kothi, Ashoknagar,
Allahabad.

(By Advocate : Shri B. Mathur)

ORDER

Heard counsel for the parties.

2. The Office report is to be effected that Centre for Social Forestry and Eco-Rehabilitation is not yet notified under Section 14 of A.T. Act and the case relating to this Organisation is not maintainable in this Tribunal. Accordingly, the case is dismissed as not maintainable with the liberty to the applicant to pursue his grievances at the appropriate forum. No costs.

Alon
Member-A

RKM/